

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 126**

**IN THE MATTER OF:**  
**Indian Bank**

**CP (IB) No.280/Chd/Pb/2023**

**...Petitioner-Financial Creditor**

**Versus**

**J C T Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Rajesh Garg, Senior Advocate with Mr. Ashish Chaudhary and Mr. Deepak Jaglan Advocates.

**For the Respondent** : Mr. Anand Chhibar, Senior Advocate with Mr. Vaibhav Sahni, Advocate and Ms. Swati Vashisht, PCA.

**ORDER**

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor as well as the learned counsel for the Respondent-Corporate Debtor. The learned counsel for the Respondent-Corporate Debtor has submitted that they are exploring the possibility of amicable resolution of the matter with the Petitioner-Financial Creditor and simultaneously prayed for grant of two weeks' time to file the reply. Ten days' time is granted, if no amicable resolution is achieved the matter will be heard on merits. The learned counsel for the Respondent-Corporate Debtor may ensure that reply be filed within ten days. He is also directed to serve a copy of the reply as filed

April 23, 2024  
Mukta

in the Tribunal to the learned counsel for the Petitioner-Financial Creditor.

The matter stands posted after two weeks. List the matter on 27.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**